O-A-NO.528/02

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 12:08:04

Heard Mr.K.C.Kanungo, Learned Counsel for the applicant and Mr. A, K. Bose, Learned Senior Standing Counsel for the Respondents. By virtue of our order dated 30.06.2003 in M.A.Nos.75 and 83/03, the reliefs sought for by the applicant in this O.A. for quashing the order of suspension dtd.04.09.2001, direction to the Respondent not to proceed any further in the departmental proceedings initiated against the applicant till after the conclusion of the trial in GR Case No. 2713/2001 pending in the court of Learned ADJM, Bhuhaneswar and payment of subsistence allowance have been met and thus with the passing of order as aforesaid, this O.A. is so facto has rendered infructuous and therefore the same is disposed of accord ingly.

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Vice-chairman

Member (J)